

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).10920/2010

(From the judgement and order dated 12/08/2008 in RFA No.  
2596/2002 of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

RANJIT SINGH & ANR.

Petitioner(s)

VERSUS

LAND ACQUISITION COLLECTOR & ANR.

Respondent(s)

(OFFICE REPORT FOR DIRECTIONS)

Date: 31/01/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD  
[IN CHAMBERS]

For Petitioner(s)

Ms. Ekta Kadian, Adv.  
Mr. Jasbir Singh Malik, Adv.  
Mr. Devendra Kumar Sharma, Adv.  
Mr. S.K. Sabharwal, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following  
O R D E R

Delay of 2 days in filing process fee is  
condoned.

(KALYANI GUPTA)  
SR. P.A.

(VINOD KULVI)  
COURT MASTER